## Central Electricity Regulatory Commission $3^{rd}~\&~4^{th}$ Floor, Chanderlok Building, 36 Janpath, New Delhi–110 001

No. Eco-2/2021-CERC December 22, 2021

## CORRIGENDUM TO THE NOTIFICATION DATED 27.10.2021

In pursuance of Clause 5.6 (vi) of Ministry of Power Notification dated 19.1.2005 (as amended from time to time) on "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees", the Central Electricity Regulatory Commission, vide notification dated 27.10.2021, had notified various escalation rates and other parameters, including the escalation rate for domestic coal, for the purpose of payment.

- 2. Coal India Ltd, through its notification dated 27.11.2020, has revised coal prices w.e.f.1.12.2020. Consequent to this revision, the CERC has revised its Coal Price Index w.e.f. December, 2020 and published the same on its website. However, the revised coal price index has been used for the period from September 2020 to August 2021 in place of December 2020 to August 2021 while computing the escalation rate for domestic coal for payment applicable for the period from 1.10.2021 to 31.3.2022. Therefore, there was an error in computing the escalation rate for domestic coal.
- 3. By correcting the data i.e. by using the Coal Price Index as published on the website of CERC (i.e. considering the revised coal price index w.e.f. December, 2020), the escalation rate for domestic coal has been computed. Accordingly the following amendment is made.
- 4. The escalation rate at Sr.No.1 of Table of the notification dated 27.10.2021 is substituted as under:

Annual Escalation Rates applicable for the period from 01.10.2021 to 31.03.2022 for the purpose of payment for Procurement of Power by Distribution Licensees as per the Power Purchase Agreement entered into under the guidelines mentioned above:

S.No	Description	Annual Escalation
		Rates for Payment
1	Escalation rate for domestic coal	0.92%

Sd/ (Sanoj Kumar Jha) Secretary